

and wet areas though some of them have pointed out their difficulties in accepting the recommendations.

(b) All the wet States and the partially dry States with the exception of Andhra Pradesh and Kerala have requested for Central financial assistance.

SCHEME SUBMITTED BY FERTILISER CORPORATION

*216. SHRI ARJUN ARORA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Fertiliser Corporation of India have submitted to the Government any scheme regarding the manufacture, distribution and sale of fertilisers; and

(b) if so, whether the scheme has been accepted by the Government?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI O. V. ALAGESAN): (a) No, Sir.

(b) Does not arise.

ADMINISTRATIVE SET-UP OF NEFA

*217. SHRI N. SRI RAMA REDDY: Will the Minister of HOME AFFAIRS be pleased to state whether it is proposed to decentralise the administrative set-up in NEFA?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI): In May, 1964 a Committee was constituted by the Governor of Assam to consider the expansion and development of local-self government in NEFA. The Committee has recommended the formation of the following democratic bodies at the Village, Circle and District levels:—

- (i) Village—Gram Panchayat.
- (ii) Circle—Anchal Samiti.
- (iii) District—Zila Parishad.

At the Agency level, the Committee has suggested the formation of an Agency Advisory Council.

The recommendations are now under consideration of the Government.

EDUCATION COMMISSION REPORT

*218. { SHRI S. SUPAKAR:
SHRI M. P. BHARGAVA:
SHRI RAMGOPAL GUPTA:
SHRI U. S. DUGAL:

Will the Minister of EDUCATION be pleased to state:

(a) the progress so far made in the deliberations of the Education Commission; and

(b) the date by which the Commission is likely to submit its report?

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): (a) The Education Commission has visited all the States in India except Assam which is likely to be visited shortly. The Task Forces and the Working Groups set up by the Commission will be soon finalising the work assigned to them. A number of Conferences and Seminars have also been held on important aspects of education.

(b) The Commission is expected to submit its report by about the end of June, 1966.

RETRENCHMENT OF CENTRAL GOVERNMENT EMPLOYEES

*219. { SHRI RAM SINGH:
SHRI JAGAT NARAIN:
SHRI D. THENGARI:
SHRI U. S. DUGAL:

Will the Minister of HOME AFFAIRS be pleased to refer to the answer given to Starred Question No. 606 in the Rajya Sabha on the 3rd December, 1965 and state:

(a) whether it is a fact that Government propose to retrench nearly 15,000 to 20,000 Central Government employees in a 'few months' time and create more posts of officers in lieu thereof under the officer-oriented system of working;

(b) if so, what would be the number of posts of officers that are likely to be created; and

(c) what arrangements have been/ will be made to provide the surplus or retrenched staff with alternative jobs?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI P. S. NASKAR): (a) No, Sir.

(b) Does not arise.

(c) A scheme for disposal of surplus staff is in the process of finalisation. Its main features are:

- (i) Personnel rendered surplus in any organisation will be transferred to a central pool in the Ministry of Home Affairs.
- (ii) A cell in the Ministry of Home Affairs will administer the central pool, and try to place its personnel in other Government organisations requiring staff.
- (iii) The cell will also arrange training of central pool staff in skills like stenography to facilitate their placement.
- (iv) There will be a scheme of voluntary retirement on generous terms which surplus staff will be able to avail of.

INDEBTEDNESS AMONG CENTRAL GOVERNMENT EMPLOYEES

*220. { SHRIMATI TARA RAM-
CHANDRA SATHE:
SHRI D. THENGARI:

Will the Minister of HOME AFFAIRS be pleased to refer to the answer given to Starred Question No. 716 in the Rajya Sabha on the 10th December, 1965 and state:

(a) whether Government have since prepared a scheme for removing indebtedness among their employees; and

(b) if so, what are the details of the scheme and by what time it is likely to be given effect to?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI P. S. NASKAR): (a) The matter is still under consideration.

(b) The details of the scheme have yet to be finalised.

हिन्दी में पत्र-व्यवहार करने वाली
राज्य सरकारें

* 221. श्री भगवत नारायण भागंब :
क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) कौन कौनसी राज्य सरकारें परस्पर और दिल्ली प्रशासन तथा केन्द्रीय सरकार के साथ हिन्दी में पत्र-व्यवहार करती हैं; क्या इन राज्यों को अपने पत्रों का अंग्रेजी अनुवाद भी भेजना पड़ता है; और

(ख) हिन्दी भाषी राज्यों को भारत सरकार किस भाषा में पत्र भेजती है ?

†[STATE GOVERNMENTS CORRESPONDING
IN HINDI

*221. SHRI B. N. BHARGAVA:
Will the Minister of HOME AFFAIRS be pleased to state:

(a) which State Governments correspond with one another and with the Delhi Administration and the Central Government in Hindi; whether these States have also to send the English version of their letters; and

(b) in which language the Government of India send letters to the Hindi-speaking States?]

गृह-कार्य मंत्रालय में उपमंत्री (श्री बी० सी० शुक्ल) : (क) बिहार, मध्य प्रदेश, राजस्थान तथा उत्तर प्रदेश की राज्य सरकारें आपस में और दिल्ली प्रशासन के

†[] English translation.